

(a) the names of the properties outside the undivided Punjab Area which have been allocated to the succeeding States of Punjab, Haryana and Union Territories of Himachal and Chandigarh;

(b) whether any protest notes have been received from the Governments of Haryana and Himachal Pradesh for discrimination being made in favour of Punjab; and

(c) if so the reaction of Government thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Under Section 48 (1)(b) of the Punjab Reorganisation Act 1956, all properties belonging to the undivided State of Punjab situated outside that State immediately before the 1st November, 1956 except those which formed part of the Bhakra Nangal Project under section 78 of that Act, passed to the State of Punjab. However on a reference received from the Government of Haryana under Section 65 of the Punjab Reorganisation Act, 1956 the following buildings and assets have been allocated to the State of Haryana -

- 1 Nabha House Brindaban
- 2 Kalsa House, Kanthal
- 3 Patiala House, Hardwar
- 4 Jind House Banaras
- 5 Glenleg Wood Villa Mussoorie
- 6 Buildings of the Irrigation Department including the Canal Rest House at Allipur Road and other properties held for purposes of administration of canals and drains situated in the Union territory of Delhi
- 7 Nabha plot, New Delhi (an area of 3 acres)
- 8 Jind House, New Delhi (an area of 3.2 acres)

One acre of the Nabha plot in New Delhi has been allocated to the Union and this has been placed at the disposal of the Administrator of the Union

Territory of Himachal Pradesh. No building or asset situated outside the undivided State of Punjab has been allocated to the Union Territory of Chandigarh.

(b) No, Sir

(c) Does not arise

Compensation Claims of Refugees from West Pakistan

4611. Shri Brij Bhushan Lal: Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether it is a fact that in spite of consistent efforts for the last 20 years compensation claims of refugees from west Pakistan now being in Bareilly region (UP) have not been finalised as yet.

(b) if so the reasons for this delay, and

(c) the action proposed to be taken to expedite the matter?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) to (c) In the absence of the full particulars of the cases it is not possible to supply the information

Extension of Bonus Act to Handloom Weavers

4612. Shri M. S. Murti:

Shri Umanath:

Shri A. K. Gopalan:

Shri C. K. Chakrapani:

Shrimati Sushela Gopalan.

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is proposed to extend the Bonus Act, 1965 to the handloom weavers working under master weavers; and

(b) if so, from which date?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b). The Act is already applicable to all establishments, including handloom establishments employing 20 or more persons, from the accounting year commencing on any day in the year 1964.

Employees of the Late Maharaja of Sirmur

4613. **Shri Pratap Singh :**

Shri Virbhadra Singh :

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any representation on behalf of the household employees of the late Maharaja of Sirmur in Himachal Pradesh regarding the non-payment of their salaries since the demise of the Maharaja;

(b) whether it is a fact that the Gaddi of Sirmur has lapsed to Government; and

(c) if so, who is liable to pay the arrears of salary, allowances and pensions, if any, to the employees and to meet other household liabilities of the late Maharaja?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) the President has decided not to recognise any person as successor to the late Ruler of Sirmur.

(c) The claims of the household employees and any other liabilities of the late Ruler would be governed by the normal law.

दिल्ली में निरीक्षक/उप-निरीक्षक

4614. श्री राम चरण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली पुलिस में निरीक्षकों/उप-निरीक्षकों की संख्या कितनी है;

(ख) उनमें से कितने व्यक्ति अनुसूचित जातियों के हैं;

(ग) क्या अनुसूचित जातियों के उम्मीदवारों के लिये आरक्षित सब पदों को भरा गया है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) निरीक्षक-122

उप-निरीक्षक 732

(ख) निरीक्षक शुन्य

उप-निरीक्षक 47

(ग) और (घ) . सीधी भरती के मामले में अनुसूचित जाति के उम्मीदवारों के लिये स्थानों के आरक्षण के आदेशों का कड़ाई के साथ पालन किया जा रहा है । पदोन्नति द्वारा भरे जाने वाले पदों में स्थानों के आरक्षण का प्रश्न विचाराधीन है ।

Hindi Training

4615. **Shri Ram Charan :** Will the Minister of Home Affairs be pleased to state:

(a) the number of those Lower Division Clerks who have passed the examination in Hindi Shorthand under the Hindi Training Scheme so far;

(b) the number of those employees amongst them whose services for Hindi shorthand have been utilized so far; and

(c) if their services have not been utilized, the steps being taken by the Government in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla) : (a) 48.

(b) and (c). The Scheme for training of Central Government employees in